

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1245/2021**

This the 23<sup>rd</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Narinder Kumar, Age 63 years, S/o Late Sh. Charanjit Lal, R/o Mohalla Jullakha Jammu, Tehsil & District Jammu, Designation Pump Operator Group-C

.....Applicant  
(Advocate:- Mr. K Nirmal Kotwal)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary Public Health Engineering Department, J&K Govt. Civil Secretariat, Jammu/Srinagar-180001.
2. Chief Engineer PHE BC Road, Jammu-180001.
3. Executive Engineer PHE Mech North Division, Jammu Tehsil & District-Jammu-180001
4. Accountant General, Rajpura, Canal Road, Jammu-180001.

.....Respondents.  
(Advocate: Mr. Raghu Mehta, learned Sr. C.G.S.C.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the O.A. as representation and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.

2. We have heard Mr. K Nirmal Kotwal, learned counsel for the applicant and Mr. Raghu Mehta, learned Sr. C.G.S.C. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat the O.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.
4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.



**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**